

## THE HIGH COURT OF KERALA



Kochi - 682 031

Dated : 06.10.2018

High Court establishment – Compassionate appointment to the category of Assistant – orders issued.

- Read :
1. Application from the person concerned.
  2. Rule 11(1) of Kerala High Court Service Rules, 2007
  3. High Court proceedings No. A3-7469/2012(2) dated 18.12.2012
  4. Minutes of the meeting of the Committee for Redressal of Grievances of Advocate's Association /Lawyers/Staff Members of the High Court dated 25.06.2018 and 18.09.2018

**ORDER NO. A2 – 33241/2018**

Sri. Abhimannu C. S., who was appointed as Office Attendant in the High Court under the Compassionate appointment Scheme provided in rule 11(1) of Kerala High Court Service Rules, 2007 on 18.12.2012 as per the 3<sup>rd</sup> reference had requested to review his appointment as Office Attendant and to appoint him as Assistant befitting his qualification stating that at the time he was appointed as Office Attendant, he was a graduate.

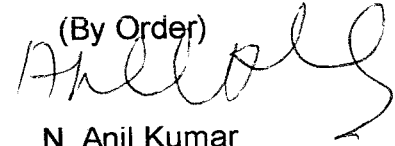
The Honourable the Chief Justice, after accepting the minutes of the Committee for Redressal of Grievances of Advocates Association/ Lawyers/Staff Members of the High Court recommending the category change w.e.f. the date of orders permitting such category change has directed to initiate steps for change of category of Sri. Abhimannu C. S. from his existing post of Office Attendant to the post of Assistant, with effect from the date of order permitting such category change, subject to the condition that the seniority and service benefits in the category of Assistant will commence only from the date of the order permitting the category change.

Accordingly, Sri. Abhimannu C. S., Office Attendant, High Court is accommodated as Assistant, High Court in the scale of pay of ₹ 27800 - 59400 allowing change of category of his existing post of Office Attendant made under the Compassionate appointment Scheme provided in

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rule 11(1) of Kerala High Court Service Rules, 2007. It is made clear that his seniority and service benefits in the category of Assistant shall commence only from the date of this order. He shall be on probation for a period of two years on duty within a continuous period of three years.

(By Order)



N. Anil Kumar  
Registrar General

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To

The person concerned.

The Private Secretary to the Chief Justice, High Court.

The Public Relations Officer, High Court.

The Confidential Assistants to the Registrars and Additional Registrar  
(General Administration), High Court.

The Finance Wing, High Court

The G (Accounts - II & III) Sections, High Court

~~The~~ IT Section, High Court (for uploading in the website)

The Administrative Records Section, High Court (2 Copies)

The A3 and A4 Seats, High Court.

The File / Stock File.